

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
ERNAKULAM

DATE OF DECISION : 17TH JANUARY, 1990

PRESENT

Hon'ble Shri S.P.Mukerji-Vice Chairman
&
Hon'ble Shri A.V.Haridasan-Judicial Member

ORIGINAL APPLICATION NO.354/89

K.N.Sivadas.
Nixon John .. Applicants

Vs.

1. Union of India represented by
Secretary to Government,
Ministry of Communications,
New Delhi.
2. The Chief Post Master General,
Kerala Circle, Trivandrum.
3. The Superintendent of Post Offices,
Manjeri Division, Manjeri.
4. The Superintendent of Post Offices,
Idukki Division, Idukki. .. Respondents

ORIGINAL APPLICATION NO.355/89

Thomas.M.
Ambedkar N.B.
Raghu Nandan M.R.
Baby Pal. .. Applicants

Vs.

1. Union of India represented by
Secretary to Government,
Ministry of Communication,
New Delhi.
2. The Director General, P&T, New Delhi.
3. The Chief Post Master General,
Kerala Circle, Trivandrum.
4. The Chief Post Master General,
Karnataka Circle, Bangalore.
5. Superintendent of Post Offices,
Manjeri.
6. The Superintendent of Post Offices,
Tirur Division, Tirur.
7. The Superintendent of Post Offices,
Tiruvalla Division, Tiruvalla.
8. The Superintendent of Post Offices,
Idukki Division, Idukki. .. Respondents.

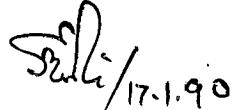
Counsel for the applicants in
both cases. .. M/s MR Rajendran Nair
and PV Asha.

Counsel for the respondents
in both the cases .. Mr. K.Narayana Kurup,
Addl.CGSC.

O R D E R
(Hon'ble Shri S.P.Mukerji, Vice Chairman)

Shri B.Gopakumar, Advocate appeared on behalf of the learned counsel for the applicants. We have heard the learned counsel for both the parties. The respondents by referring to the Counter Affidavit which has been filed by them indicates that the respondents have decided to repatriate the applicants to the Kerala Circle and appointed ^{them} ~~as~~ Postal Assistants in their respective Division of recruitment as and when vacancies are available. In the circumstances the relief claimed by the applicants have been substantially ~~xxx~~ allowed. There is no need to quash Annexure-I. The applications ~~is~~ ^{are} closed with the direction to the respondents that the applicants should be repatriated to the Kerala Circle and appointed to their respective Divisions of recruitment as and when the first vacancy in their quota arises. The applications ~~is~~ ^{are} disposed of with the above direction. There will be no order as to costs. A copy of this order should be kept on both the case files.


(A.V. HARIDASAN)
JUDICIAL MEMBER


(S.P. MUKERJI)
VICE CHAIRMAN

17.01.90

Ksn.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM
RA-57/90 in
O.A. No. 354 & 355/89 x8x
KXXxKx

DATE OF DECISION 19-6-1990

Union of India and 7 others Applicant (s)

Mr V Krishnakumar, ACGSC Advocate for the Applicant (s)

Versus

KN Sivadas & 5 others Respondent (s)

M/s MR Rajendran Nair and Advocate for the Respondent (s)
PV Asha

CORAM:

The Hon'ble Mr. SP Mukerji, Vice Chairman

&

The Hon'ble Mr. AV Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

(Mr SP Mukerji, Vice Chairman)

We have heard the learned counsel for both the parties on the review application in which the reconsideration of our order dated 17.1.1990 in OA-354 and 355 of 1990 has been sought.

Having heard the learned counsel for the review applicant, we see considerable force in the application and modify our order dated 17.1.1990 to the extent of directing the respondents that the applicants in the aforesaid two applications should be repatriated to the Kerala Circle and appointed to the respective Divisions of recruitment as and when vacancy arises strictly in accordance with their seniority in the RTP List of their

respective Division.

A copy of this order should be kept in both the case files.

M.P. for condonation of delay is allowed.


(AV HARIDASAN)
JUDICIAL MEMBER


SP MUKERJI
19-6-90
(SP MUKERJI)
VICE CHAIRMAN

19-6-1990

trs